

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSItem No.101:

Civil Appeal No(s). 2268/2011

HASHMUDDIN & ORS.

Appellant(s)

VERSUS

LIFE INSURANCE CORPORATION OF INDIA & ORS.

Respondent(s)

([FOR DIRECTIONS] [RETAIN ITS POSITION]
IA No. 5/2017 - APPLN. DIRECTION FILED BY MS. ANJNAI
IA No. 6/2017 - APPLN. DIRECTION FILED BY MS. ANJNAI
IA No. 85970/2016 - IA NO. 4 OF 2016 (DIRECTION))

WITH C.A. No. 7676/2019
(FOR ON IA 4/2016 FOR ON IA 5/2017)

C.A. No. 4629/2011
(FOR FOR MODIFICATION OF COURT ORDER ON IA 2/2016
FOR ON IA 3/2016
FOR [APPL. FOR IMPLEADMENT] ON IA 5/2016
FOR ON IA 7/2016 FOR ON IA 9/2016
FOR [APPL. FOR DIRECTION FILED BY MR. S.R.SETIA] ON IA 10/2017
FOR [PERMISSION TO FILE ANNEXURES] ON IA 11/2017
FOR ON IA 11/2017
FOR EXEMPTION FROM FILING O.T. ON IA 12/2017
IA No. 10/2017 - APPL. FOR DIRECTION FILED BY MR. S.R.SETIA
IA No. 11/2017 - I.A. FOR DIRECTIONS
IA No. 11/2017 - I.A. FOR DIRECTIONS
IA No. 2/2016 - MODIFICATION OF COURT ORDER)

C.A. No. 2571/2013
(FOR FOR MODIFICATION OF COURT ORDER ON IA 1/2016
FOR ON IA 2/2017
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 21437/2018
IA No. 1/2016 - MODIFICATION OF COURT ORDER)

With

Item No.104:

C.A.Nos.4703-4735/2016
(IA No.11919/2017 - DIRECTION)

Date : 19-11-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. R.Basant, Sr. Adv.
Mrs. Anjani Aiyagari, AOR

Mr. Sanjay R.Hegde, Sr. Adv.
Mrs. Anjani Aiyagari, AOR

Mr. Anurag Dubey, Adv.
Ms. Anu Sawhney, Adv.
Ms. Manisha Yadav, Adv.
Mr. Pramod Kumar, Adv.
Mr. S. R. Setia, AOR

Mr. Puneet Taneja, AOR

For Respondent(s) Mr. Kailash Vasdev, Sr. Adv.
Mr. Ashok Panigrahi, AOR
Mr. S.Vinay Ratwakar, Adv.
Mr. Anmol Tayal, Adv.
Mr. Nabab Singh, Adv.

Mr. Anmol Chandan, Adv.
Dr. Nishesh Sharma, Adv.
For Mrs. Anil Katiyar, AOR

Mr. Anurag Dubey, Adv.
Ms. Anu Sawhney, Adv.
Ms. Manisha Yadav, Adv.
Mr. Pramod Kumar, Adv.
Mr. S. R. Setia, AOR

Mr. A. V. Rangam, AOR

Ms. Divya Roy, AOR

Mr. Aniruddha P. Mayee, AOR
Mr. K.Subba Rao, Adv.
Mr. A.Rajarajan, Adv.

Mr. Chandra Bhushan Prasad, AOR

Mr. Sarvam Ritam Khare, AOR

Mrs. Anjani Aiyagari, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel for the respondent-LIC on instructions states that all wage increase for the period in question has been given and the appellants are

receiving emoluments as permanent employees after 2016.

Let an affidavit be filed giving the effect of the same qua the aspect of pay fixation within a week.

Response, if any, be filed within a week thereafter.

List on 5th December, 2019.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER